

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2634
ANSWERED ON:19.12.2003
COLLECTION OF INCOME TAX FROM NORTH EASTERN STATES
ANANTA NAYAK

Will the Minister of FINANCE be pleased to state:

- (a) the names and the number of the commissionerate of Income Tax in the North Eastern States;
- (b) whether it is a fact that a large number of individuals and corporate offices in these States are not paying income tax regularly;
- (c) if so, the list of cases of arrears of more than 50 lakhs in these States;
- (d) the details of the arrears outstanding against them and since when; and
- (e) the efforts made to collect the Income-tax from them?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHRIPAD YESSO NAIK):

(a)

1. Commissioner of Income-Tax, Shillong.
2. Commissioner of Income-Tax, Dibrugarh.
3. Commissioner of Income-Tax, Guwahati-I, Guwahati.
4. Commissioner of income-Tax, Guwahati-II, Guwahati.
5. Commissioner of Income-Tax, Jorhat.

(b) No. The Companies and Individuals who are subjected to Income-tax, are paying Tax regularly. However, Tax in arrears is due from some Assesses but the number is not large compared to total number of Assesses.

(c) and (d) List of Cases having aggregate Arrears exceeding Rs. 50 lakhs each is enclosed as statement.

(e) Close monitoring at appropriate levels.

2. Efforts directed at getting.

(a) Court Injunction vacated,

(b) Appeals disposed expeditiously,

(c) Collection through Attachment of assets.

3. Tracing out defaulting and absconding Assesses as well as locating alienated Assets.